REVISED FORM G (THIRD)
INVITATION FOR EXPRESSION OF INTEREST FOR SNS LABORATORIES LIMITED OPERATING IN TRADING OF PHARMACEUTICALS, MEDICINES AND DRUGS ACTIVITIES AT GURGAON

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**SNS Laboratories Limited;** **CIN: L85110HR1985PLC022029**
2.	Address of the registered office	Office No. 322, 3 rd Floor, S.S. Plaza, Commercial Complex, Mayfield Garden, Sector-47, Gurgaon-122001, Haryana, India
3.	URL of website	Website of Corporate Debtor does not exist
4.	Details of place where majority of fixed assets are located	As per latest available Financial Statements of the Corporate Debtor there is no Fixed Assets.
5.	Installed capacity of main products/ services	NIL because of no operations during the FY 2021-22 and 2020-21
6.	Quantity and value of main products/ services sold in last financial year	NIL because of no operations during the FY 2021-22 and 2020-21
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by e-mailing at: nazim@mnkassociates.com; cirp.snslaboratories@gmail.com upon submission of Confidentiality Undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility Norms: A)Minimum Net worth of INR 10,00,000 (Rupees Ten Lakh) as per the latest Audited Financial Statements for the FY 2021-22 or thereafter; b)In case of Assets Reconstruction Company, Minimum Assets under Management of INR 100,00,00,000/- (Rupees One Hundred Crore) as per the latest Audited Financial Statements for the FY 2021-22 or thereafter; C)If any company's including holding company, subsidiary company or group company is having their account as NPA in less than 12 months, the said company including holding company, subsidiary company or group company will be ineligible to submit the Resolution plan; D)There is no default on the part of the Company in filing the latest Audited Financial Statements and /or the income tax return and /or GST Returns (if applicable) for the FY 2021-22 or thereafter. Further details can be sought by emailing on- **nazim@mnkassociates.com;** **cirp.snslaboratories@gmail.com**
10.	Last date for receipt of expression of interest	09.04.2023
11.	Date of issue of provisional list of prospective resolution applicants	19.04.2023
12.	Last date for submission of objections to provisional list	24.04.2023
13.	Process email id to submit EOI	**cirp.snslaboratories@gmail.com;** **nazim@mnkassociates.com**

Date: 24.03.2023
Place: New Delhi

Sd/-
For SNS Laboratories Limited

Mohd Nazim Khan, Resolution Professional
IP Regn No.: IBBI/IPA-002/IP-N00076/2017-18/10207
AFA valid upto 11.11.2023
Address: MNK House, 9A/9-10, Basement
East Patel Nagar, New Delhi-110008
Email: nazim@mnkassociates.com; cirp.snslaboratories@gmail.com
Tel: +91-11-45095230

DCB Bank Limited
7/56, 'A' Set House, Desh Bandhu Gupta Road, Karol Bagh, New Delhi - 110005

DCB BANK

Appendix IV [See Rule 8(1)]
POSSESSION NOTICE
(For Immovable Property)

Whereas the undersigned being the Authorised Officer of the DCB Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with (rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 24-01-2020 calling upon the Sangeeta and Manoj Kumar to repay the amount mentioned in the notice being of Rs. 9,22,266/- (Rupees Nine Lakh Twenty Two Thousand Two Hundred Sixty Six Only) within 60 days from the date of receipt of the said notice.

The Borrower / Co Borrower / Guarantor having failed to repay the amount, notice is hereby given to the Borrower / Co Borrower / Guarantor in particular and to the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him / her under sub section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the 20th day of March of the year 2023.

The Borrower / Co Borrower / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the DCB Bank Limited for an amount of Rs. 15,10,904/- and interest thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

House at Khasra No. 91, Mauza Kehrai, Taj Gaj Ward, Agra, Uttar Pradesh - 282001

Date: 25.03.2023 Sd/-
Place: Agra Authorized Officer
DCB Bank Limited

REVISED FORM G (THIRD)
INVITATION FOR EXPRESSION OF INTEREST FOR SNS LABORATORIES LIMITED OPERATING IN TRADING OF PHARMACEUTICALS, MEDICINES AND DRUGS ACTIVITIES AT GURGAON
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SNS Laboratories Limited; CIN: L85110HR1985PLC032029
2.	Address of the registered office	Office No. 322, 3 rd Floor, S.S. Plaza, Commercial Complex, Mayfield Garden, Sector-47, Gurgaon-122001, Haryana, India
3.	URL of website	Website of Corporate Debtor does not exist
4.	Details of place where majority of fixed assets are located	As per latest available Financial Statements of the Corporate Debtor there is no Fixed Assets.
5.	Installed capacity of main products/ services	NIL because of no operations during the FY 2021-22 and 2020-21
6.	Quantity and value of main products/ services sold in last financial year	NIL because of no operations during the FY 2021-22 and 2020-21
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by e-mailing at: nazim@mnkassociates.com; cirp.snslaboratories@gmail.com upon submission of Confidentiality Undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility Norms: A)Minimum Net worth of INR 10,00,000 (Rupees Ten Lakh) as per the latest Audited Financial Statements for the FY 2021-22 or thereafter; b)In case of Assets Reconstruction Company, Minimum Assets under Management of INR 100,00,00,000/- (Rupees One Hundred Crore) as per the latest Audited Financial Statements for the FY 2021-22 or thereafter; C)If any company's including holding company, subsidiary company or group company is having their account as NPA in less than 12 months, the said company including holding company, subsidiary company or group company will be ineligible to submit the Resolution plan; D)There is no default on the part of the Company in filing the latest Audited Financial Statements and/or the income tax return and/or GST Returns (if applicable) for the FY 2021-22 or thereafter. Further details can be sought by emailing on- **nazim@mnkassociates.com; cirp.snslaboratories@gmail.com**
10.	Last date for receipt of expression of interest	09.04.2023
11.	Date of issue of provisional list of prospective resolution applicants	19.04.2023
12.	Last date for submission of objections to provisional list	24.04.2023
13.	Process email id to submit EOI	cirp.snslaboratories@gmail.com; nazim@mnkassociates.com

Date: 24.03.2023 Sd/-
Place: New Delhi For SNS Laboratories Limited
Mohd Nazim Khan, Resolution Professional
IP Regn No.: IBBI/IPA-002/IP-N00076/2017-18/10207
AFA valid upto 11.11.2023
Address: MNK House, 9A/9-10, Basement
East Patel Nagar, New Delhi-110008
Email: nazim@mnkassociates.com; cirp.snslaboratories@gmail.com
Tel: +91-11-45095230

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
ADIDAS INDIA MARKETING PRIVATE LIMITED
(CIN: U74899DL1995PTC074855)
having its Registered Office at **Office No. 6, 2nd Floor, Sector B, Pocket No. 7, Plot No. 11, Vasant Kunj New Delhi-110070**
.........**Applicant Company / Petitioner**

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **24th January, 2023** to enable the company to change its Registered Office from **"National Capital Territory of Delhi"** to the **"State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
Office No. 6, 2nd Floor, Sector B, Pocket No. 7, Plot No. 11, Vasant Kunj New Delhi-110070

For & on behalf of
ADIDAS INDIA MARKETING PRIVATE LIMITED
Sd/-
NEELENDRA SINGH
(MANAGING DIRECTOR)
DIN: 08491872

Date : 24.03.2023
Place : New Delhi

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
ADIDAS INDIA PRIVATE LIMITED
(CIN: U19201DL1996PTC076591)
having its Registered Office at **Office No. 6, 2nd Floor, Sector B, Pocket No. 7, Plot No. 11, Vasant Kunj, New Delhi-110070**
.........**Applicant Company / Petitioner**

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **24th January, 2023** to enable the company to change its Registered Office from **"National Capital Territory of Delhi"** to the **"State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
Office No. 6, 2nd Floor, Sector B, Pocket No. 7, Plot No. 11, Vasant Kunj, New Delhi-110070

For & on behalf of
ADIDAS INDIA PRIVATE LIMITED
Sd/-
NEELENDRA SINGH
(DIRECTOR)
DIN: 08491872

Date : 24.03.2023
Place : New Delhi

Public Notice For E-Auction For Sale Of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, UdyogVihar, Phase-IV, Gurgaon-122015 (Haryana) and **Branch Office at:-"Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom,Moti Nagar, New Delhi"** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization ofIIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website:www.bankeauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1.Mr. Shekhar Sanjay Wardhe 2. Mrs.Megha (Prospect No. IL10112851)	**23-Sep-2022 & Rs.20,64,947/-** (Rupees Twenty Lakh Sixty Four Thousand Nine Hundred Forty Seven Only) **Bid Increase Amount Rs. 25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing First Floor, Back Side, Total Area Ad Measuring 50 Sq.Yards, on Plot No. 4, Block-A, Jain Colony, Part-III, Uttam Nagar, New Delhi - 110059, India.	**15-Mar-2023 Total Outstanding As On Date 17-Mar-2023 Rs.21,52,578/-** (Rupees Twenty One Lakh Fifty Two Thousand Five Hundred Seventy Eight Only)	**Rs. 16,20,000/-** (Rupees Sixteen Lakh Twenty Thousand Only) **Earnest Money Deposit (EMD) Rs.1,62,000/-** (Rupees One Lakh Sixty Two Thousand Only)
1.Mr.Ghanshyam Tiwari 2. Mrs.Sonam Kumari (Prospect No. IL10047152)	**26-Sep-2022 Rs.22,50,135/-** (Rupees Twenty Two Lakh Fifty Thoudsand One Hundred Thirty Five Only) **Bid Increase Amount Rs. 25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Property No. 39-B, Second Floor, Area Admeasuring 382 Sq.Ft., Carpert Area and 450 Sq.Ft.Super Built-Up Area,Block-B, Ram Nagar,, Om Vihar, Uttam Nagar, West Delhi, Delhi, India, 110059	**13-Mar-2023 Total Outstanding As On Date 17-Mar-2023 Rs.23,62,606 /-** (Rupees Twenty Three Lakh Sixty Two Thousand Six Hundred Six Only)	**Rs.21,40,000/-** (Rupees Twenty One Lakh Forty Thousand Only) **Earnest Money Deposit (EMD) Rs.2,14,000/-**(Rupees Two Lakh Fourteen Thousand Only)

Date of Inspection of property :	EMD Last Date	Date/ Time of E Auction
24-Apr-2023 1100 hrs -1400 hrs	26-Apr-2023 till 5 pm.	28-Apr-2023 1100 hrs-1300 hrs.

Mode of Payment:- All payment shall be made by demand draft in favour of "IIFL Home Finance Limited" payable at Gurugram or through RTGS/NEFT The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9902879 followed by Loan Number, d) IFSC Code:-SCBL0036001 e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www.bankeauctions.com** , well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website **https://bankeauctions.com** and **https://www.iifl.com/home-loans/properties-for-auction** for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- support@bankeauctions.com, Support Helpline Numbers:@7291981124/25/26.and for any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hl@iifl.com.**
7. Notice is hereby given to above said borrowers to collect the household articles,which were lying in the secured asset at the time of taking physical possessionwithin 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
8. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
9. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
10. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Delhi Date: 25-Mar-2023 Sd/- Authorised Officer, IIFL Home Finance Limited

---

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notice under section 13(2) of the Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s) /Guarantor(s)/ Legal Heir(s)	Demand Notice Date & Amount	Description of Secured asset (immovable property)
Mrs.Santosh Kumari Mr. ASHISH YADAV Ms. Bhoomi Yadav, Mr. Hemraj Yadav, Picture Perfect Color Lab And Studio, Mrs.Pyara Devi Mr.Ramsajivan Yadav Mrs.Rukmani Devi (Prospect No 943214)	21-Mar-2023 is ₹ 12,56,089.00/- (Rupees Twelve Lakh Fifty Six Thousand Eighty Nine Only)	All that piece and parcel of the property being : Property No. RZ-315, With Land Area Ad Measuring 720 sq.ft., Carpet Area Ad Measuring 1690 Sq.ft. and Super Built Up Area Ad Measuring 1944 Sq.ft., out of Khasra No. 656, situated in the area of Village Nasirpur, colony known as Indra Park, Palam Colony, Delhi, 110045, India.

If the said Borrower fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at **Branch Office** : Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi or **Corporate Office** : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : Delhi, Date : 25.03.2023 Sd/- Authorised Officer, For IIFL Home Finance Ltd.

Bharat Rasayan Limited
Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi-110008
CIN: L24119DL1989PLC036264
Email: investors.brl@bharatgroup.co.in **Website:** www.bharatgroup.co.in

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificates have been reported to be lost/misplaced/stolen and the registered shareholders/claimants therefore have requested the Company for issuance of duplicate share certificates in lieu of lost share certificates:

Folio No.	Name of the Shareholder	Certificate No.	No. of Shares	Distinctive Nos. (From - To)
22818	PREM CHAND CHOYAL	27392-27393	200	4065541-4065740
3114	KIRAN G MAHESHWARI	3570	100	1683341-1683440
15101	BARKHA HARKAWAT	18295	100	3155841-3155940

Any person(s) who has/have and claim(s) in respect of the aforesaid share certificates should lodge the claim in writing with us at the above mentioned address within 15 days from the publication of this notice. The Company will not thereafter be liable to entertain any claim in respect of the said share certificates and shall proceed to issue the duplicate share certificates pursuance to Rule 6 of the Companies (Share Capital & Debentures) Rules, 2014.

For BHARAT RASAYAN LIMITED
Sd/-
(Nikita Chadha)
New Delhi Company Secretary
March 24, 2023 Memb. No. FCS10121

Cholamandalam investment and Finance Company Limited

Chola
Enter a better life

Corporate Office: No.2, Dare House, 1st Floor, NSC Bose Road, Chennai – 600 001.
Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005
Contact No: Mr. Sudhir Tomar Mob No. 9818460101

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Symbolic/Physical possession of which has been taken by the Authorised Officer of Cholamandalam investment and Finance Company Limited the same shall be referred herein after as Cholamandalam investment and Finance Company Limited . The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website https://chola-lap.procure247.com/

S.N.	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the property /Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.)	E-Auction Date and Time, EMD Submission Last Date Inspection Date
1.	(Loan Account No. X0HEELD00001571988) 1. KIRAN DEVI E-27, SECTOR –55, NOIDA, UTTAR PRADESH - 201301 ALSO AT :- KIRAN DEVI PROPERTY NO. 09, BLOCK -A, SECTOR – 49, NOIDA, UTTAR PRADESH – 201301 ALSO AT:- KIRAN DEVI P-73, SECTOR – 11, NOIDA, GAUTAMBUDH NAGAR, UTTAR PRADESH – 201301 2. PRADEEP KUMAR E – 27, SECTOR – 55, NOIDA UTTAR PRADESH – 201301 ALSO AT :- PRADEEP KUMAR PROPERTY NO. 09, BLOCK – A, SECTOR – 49, NOIDA, UTTAR PRADESH – 201301 ALSO AT :- PRADEEP KUMAR P-73, SEC-11, NOIDA, GAUTAMBUDH NAGAR UTTAR PRADESH – 201301 3. PANKAJ KUMAR ARYA E-27, SECTOR – 55, NOIDA, UTTAR PRADESH – 201301 ALSO AT :- PANKAJ KUMAR ARYA PROPERTY NO. 09, BLOCK -A, SECTOR – 49 NOIDA, UTTAR PRADESH – 201301 ALSO AT :- PANKAJ KUMAR ARYA P-73, SECTOR – 11, NOIDA, GAUTAMBUDH NAGAR, UTTAR PRADESH – 201301 4. PARVEEN ARYA E-27, SECTOR – 55, NOIDA, UTTAR PRADESH – 201301 ALSO AT :- PARVEEN ARYA PROPERTY NO. 09, BLOCK – A, SECTOR – 49 NOIDA, UTTAR PRADESH – 201301 ALSO AT :- PARVEEN ARYA P-73, SEC-11, NOIDA, GAUTAMBUDH NAGAR, UTTAR PRADESH - 201301	27-12-2022 Rs.3,48,95,328/-	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING OF PLOT NO . 09 IN BLOCK A AREA MEASURING 326.70 SQ.MTRS SITUATED AT SECTOR 49, NOIDA, DISTRICT GAUTAMBUDH NAGAR, UTTAR PRADESH WHICH IS BOUNDED AS UNDER :- EAST – 12.00 MTRS WIDE ROAD, WEST – PLOT NO.A-08, SEC-49, NORTH – PLOT NO.A-10, SEC-49, SOUTH – 45.00MTRS WIDE ROAD	Rs. 3,25,00,000 /- Rs. 32,50,000/- Rs. 1,00,000/-	29.04.2023 at 11.00 a.m to 1:00 p.m 28.04.2023, 10.00 am to 5.00p.m As per appointment

1. ion-notices. For details, help, procedure and online training on e-auction, prospective bidders may contact (Muhammed Rahees – 81240 00030), Ms.Procure247.; Mr. Alpesh Borisa Cell No. 7046612345/ 9898056524,. Email id : alpesh@procure247.com, suraj@tender247.com, parin@tender247.com
2. For further details on terms and conditions please visit https://chola-lap.procure247.com/ & https://www.cholamandalam.com/auction-notices to take part in e-auction.

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Place: DELHI, NCR Date : 25-03-2023 Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited

---

"FORM NO. INC-26"
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
BEFORE THE CENTRAL GOVERNMENT
(REGIONAL DIRECTOR, NORTHERN REGION, DELHI)
In the matter of Section 13(4) of the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of
HALCROW CONSULTING INDIA PRIVATE LIMITED having its Registered Office at **R-27, 2nd Floor Pratap Market, Jangpura - B New Delhi 110014**
..............Petitioner/Applicant Company

SHIFTING OF THE REGISTERED OFFICE OF THE COMPANY FROM THE "NATIONAL CAPITAL TERRITORY OF DELHI" TO "STATE OF MAHARASHTRA"

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government viz. Regional Director, Northern Region, Delhi Ministry of Corporate Affairs under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Wednesday 15th February, 2023 to enable the Company to change its Registered Office from "**National Capital Territory of Delhi**" to "**State of Maharashtra**".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address, **B-2 wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003**,within fourteen days of the date of publication of this notice with a copy to the applicant Company/Petitioner at its Registered Office at the address mentioned below:

Regd. Office : R-27, 2nd Floor Pratap Market, Jangpura-B New Delhi 110014

For **HALCROW CONSULTING INDIA PRIVATE LIMITED**
Sd/-
Vinay Krishnarao Goggi
Date : 24.03.2023 **Director**
Place : Delhi **DIN : 05205685**

NOTICE

Notice is hereby given that the following share certificates of Mine Has been Lost (without transfer deeds) of **M/s. Kajaria Ceramics Ltd** having Registered Office at SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, GURGAON – 122001 & also Having Corporate Office at J-1/B-1 (EXTN.), Mohan Co-op Ind Estate, (Opp. Badarpur Thermal Power Station), Mathura Road, NEW DELHI - 110044 & Are Registered in my Name has/have been Lost. Since, I have purchased these shares & not traceable at my end & I have applied for issue of duplicate share certificate.

S. No.	Folio No.	Name of Share Holders	Name of the Company	Distinctive No.	No of Shares	Cert. No
1	00024979	R Vaithegi	M/s. Kajaria Ceramics Ltd	156685495 - 156690494	5000 Rs.1/- Paid Up	371

So, General public are hereby warned not to deal with the following securities and if company do not receive any objection within 15 Days from the date of publication of this notice on above mentioned Regd. Address of the company or to the company's R&T Agent **M/s MCS Ltd** F-65, 1st Floor, Okhla Industrial Area, Phase I, NEW DELHI - 110020. The Company will proceed for the issue of Duplicate share Certificate(s) in my name.

Date : 24.03.2023 **R Vaithegi**
Place : Chennai **Shareholder**

NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of **Eicher Motors Ltd** have been lost / misplaced. Without transfer deed. Due notice thereof has been given to **Eicher Motors Ltd** and I/ We have applied for the issue of Duplicate Share Certificates.

Sl. No.	Name of the Share Holder	Folio	Certificate No	Distinctive No	No. of Shares
1	Ramasamy T K	85778	113811	24511475-24511543	69 Rs.10/- Paid Up

Any person who has a claim in respect of the said Shares should lodge such claim along with document proof with **Eicher Motors Ltd** at its Registered Office, **3rd Floor - Select Citywalk A - 3 District Centre Saket, New Delhi – India / or its RTA Link Intime C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai – 400083.** within 15 days from this date else **Eicher Motors Ltd** will proceed to issue duplicate certificate(s).

Place : Tamil Nadu **Name of the Claimant**
Date : 24-03-2023 **R Vaithegi**

PIRAMAL CAPITAL & HOUSING FINANCE LTD.
(Formerly Known as Dewan Housing Finance Corporation Ltd.)
CIN: L65910MH1984PLC032639

Piramal
Capital & Housing Finance

Registered Office: Unit No.-601,6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction,Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 –T +91 22 3802 4000
Branch Office: Plot No-6, 2nd Floor Block A , Sector-2, Noida, U.P-201 301
Name of Contact Person : Nishant Gautam (+91 9899216466) & Naveen Kapoor(+91 9810854841)
E-AUCTION SALE NOTICE ON SYMBOLIC POSSESSION, E-AUCTION DATE:25-04-2023, 11.00 AM TO 2.00 AAM

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Capital & Housing Finance Limited (Formerly Known as DHFL) **under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the physical possession, on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever There Is There Is Basis',** Particulars of which are given below:

Loan Code/ Branch/ Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address _Final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (23-03-2023)
Loan Code No.DEL37742 & DEL37789, Delhi- Safdurjung (Branch), Aman Kumar Goel (Borrower), Rakhi Goel (Co Borrower)	DN Date: 27-03-2018, Rs. 1,28,49,017.90/-, (Rupees One Crore Twenty Eight Lakh Forty Nine Thousand Seventeen and Ninety Paise Only)	All the Part and Parcel of Property bearing:- Plot No. 1, Ashoka Enclave Ext-1 , Sector. Village Palla Ballabhgarh, Village. Faridabad Pincode- 121001	Rs. 3,09,93,975/- (Rupees Three Crore Nine Lakh Ninety Three Thousand Nine Hundred Seventy Five Only)	Rs. 30,99,398/- (Rupees Thirty Lakh Ninety Nine Thousand Three Hundred Ninety Eight Only)	Rs.1,85,64,475/-, (Rupees One Crore Eighty Five Lakh Sixty Four Thousand Four Hundred Seventy Five Only)

DATE OF E-AUCTION :25-04-2023, FROM 11.00 A.M. TO 2.00 P.M (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 24-04-2023, BEFORE 4.00 P.M. TERMS AND CONDITIONS OF THE AUCTION:

The sale shall be subject to the terms & conditions as described below:-
1. The asset will not be sold below the reserve price.
2. In case of single bidder, the bidder/purchaser has to bid with an minimum increment amount of Rs.100,000/-.
3. 10% Earnest Money Deposit (EMD) through Demand Draft shall be deposited on or before 24-04-2023, before 4:00 P.M. to the designated Branch in favour of 'Piramal Capital & Housing Finance Limited' along with fully filled bid form and Tender/Sealed Bid/Offer in the prescribed tender forms along with KYC.a) Self attested true copy of Identity Card containing Photograph and Residential Address and PAN card of the intending bidder, issued by Govt. of India. Original of the document should be made available for verification by the concerned Authorized Officer. b) Intending Bidder's Mobile Number and E-Mail address. Tenders will be accepted on closed tender basis with incremental bids to be accepted at the time of auctions.
4. In case of stay of sale or Recovery proceeding by any superior court of competent jurisdiction, the auction may either be postponed/cancelled in compliance of such order, without any further notice and the persons participating in the sale shall have no right to claim damages, compensation or cost for such postponement/cancellation etc.
5. The Authorized Officer reserves the right to accept or reject any or all bids. Further, the Authorized Officer reserves the right to postpone or cancel or adjourn or discontinue the Auction or vary the terms of the Auction at any time before conclusion of the Auction process, without assigning any reason whatsoever and his decision in this regard shall be final.
6. The successful bidder shall have to pay 25% of the purchase amount immediately within 24 hours (including Earnest Money already paid) from confirmation of bid in his/her favour. The balance of the purchase price shall have to be paid within 15 days of acceptance/confirmation of sale conveyed to them. In case of default, all amounts deposited till then shall be forfeited including earnest money deposit.
7. Meagre deposit of 25 % of the Sale Price shall not entitle the successful bidder to get the sale confirmed in his favour. Sale shall be subject to terms and conditions applicable to this auction notice and confirmation by the secured creditor to that effect.
8. The EMD (without interest) of the unsuccessful bidder will be returned on 3rd day of the closure of the auction sale proceedings.
9. The sale is subject to confirmation by the PCHFL. If the borrower/guarantor pays the entire amount due to the PCHFL before publication of this notice, no sale will be conducted.
10. All statutory dues/attendant charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.
11. The Sale Certificate shall be issued to the highest successful bidder and in the same name in which the Bid is submitted.
12. The property is sold on "As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis' and the Authorized Officer or the PCHFL shall not be responsible for any charge, lien, encumbrances, or any other dues to the government or anyone else in respect of property auctioned. The intending Bidder is advised to make their own independent inquiries regarding the encumbrances, search results and other revenue records relating to the property including statutory liabilities arrears of property tax, electricity dues etc. and shall satisfy themselves before submitting the Bid.
13. Properties as mentioned above can be inspected by the prospective bidders at the site with the prior appointment of concerned Branch Manager or Authorized Officer or any other officer identified for the purpose, from 11 A.M. to 3 P.M. on any working day before 17-04-2023.
14. PCHFL reserves its right to accept/reject any or all of the offer(s) or bid(s) so received or cancel the sale without assigning any reason thereof.
15. In case there is any discrepancy found in Publication of Vernacular Version or English Version then in such case English Version will be considered for the purpose of interpretation.
16. It shall be the responsibility of the successful bidder to remit the TDS @ 1% as applicable u/s 194 1-A if the aggregate of the sums credited or paid for such consideration is Rs. 50 Lakhs or more. TDS should be filed online by filling form 26QB & TDS certificate to be issued in form 16B. The purchaser has to produce the proof of having deposited the income tax into the government account within 15 days of auction.

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR

The above mentioned Borrower/Guarantor are hereby noticed to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Date : March 25, 2023 **SD/- (Authorised Officer)**
Palce : Delhi **Piramal Capital & Housing Finance Limited**

IDBI BANK
Retail Recovery 8th Floor, Plate B, Block 2, NBCC Office Complex, East Kidwai Nagar, New Delhi, Pin:110023, Ph: 011-69297163, 69297166

SYMBOLIC POSSESSION NOTICE

Notice is hereby given under The Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule -3 of The Security Interest (Enforcement) Rules, 2002. The Bank Issued demand notices to the following Borrower/Co –Borrower/Guarantor on the date mentioned against their name calling upon them to repay the amount within Sixty days from the date of receipt of said notice. Since, they failed to repay the amount, notice is hereby given to them and to the public in general that the undersigned has taken the possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against the name of the Borrower.
The borrower, in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of **IDBI Bank Limited** for the amount given against their names with future interest and charges thereon.

Sr. No	Name of Borrower/ Co-borrower/Guarantor and owner of the property	Date of Demand Notice	Date of Symbolic Possession	Discription of Mortgaged Property	Amount O/s as mentioned in the notice u/s 13(2)
1.	Mr. Kamal Sardana and Ms. Rashmi	24.12.2022	24.03.2023	Flat No B2/1002 10th Floor, Tower B-2, Shree Vardhman Gardenia, Sector-10, Sonipat, Haryana-131001	Rs. 45,89,116/- (Rupees Forty Five Lakh Eighty Nine Thousand One Hundred Sixteen Only) as on 10-10-2022

Date: 24.03.2023 **Sd/**
Place: New Delhi **Authorised Officer, IDBI Bank Ltd**

IndusInd Bank
INDUSIND BANK LIMITED
Registered office: 2401, Gen. Thimmayya Road, (Cantonment), Pune – 411 001
Branch Office: Sangam Complex, Ground Floor, Off. Mirza Ismail Road, Jaipur – 302006

DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from Reliance Home Finance Ltd. ("RHFL"). Pursuant to the below mentioned Deed of Assignment, RHFL transferred and assigned the financial assets along with underlying securities and other rights in favour of IndusInd Bank Limited. Subsequently, IndusInd Bank Limited authorized to do all such acts including enforcement of underlying securities. We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, as per guidelines of Reserve Bank of India, consequent to the Authorized Officer under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below, calling upon the following borrowers /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.
The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

NAME OF THE BORROWER / ADDRESS	DATE OF NOTICE, NPA AND DEED OF ASSIGNMENT (DOA)	LOAN AND OUTSTANDING AMOUNT	DESCRIPTION OF SECURED ASSETS
1. MANISH KUMAR, P-002, Pearl Arihant, Crossing Republik, Dundahera, Ghaziabad, Uttar Pradesh – 201010. **2. MALA SHARMA,** Village Gadi Choukhandi, Tehsil-Dadri, District-Gautam Budh Nagar, Sector-66, Noida, Uttar Pradesh – 201301.	**Notice Date:** 16-Nov-22 **NPA date:** 6th October 2022 **DOA: 25-Mar-19**	**Loan Account No. RHHLDEL000047242 (PR00765681) Loan Amount: Rs. 1507362/- Outstanding amount: Rs.1587612/-** (Rupees Fifteen Lakh(s) Eighty Seven Thousand Six Hundred Twelve Only) as on 12th November 2022	All The Piece And Parcel Of Property Bearing Flat No. P-002, Ground Floor Admeasuring 1525 Sq.Ft. Super Built Up And 1225 Sq.Ft. Built Up Area, In The Building Known As "Arihant", Constructed On Plot No. Gh-6, In The Township Known As "Crossing Repulic" Situated At Village Dundahera, Ghaziabad Uttar Pradesh.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers, to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of publication of this notice failing which further steps will be taken after the expiry of 60 days of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of the SARFAESI Act and the applicable Rules thereunder.
Please note that under Section 13 (13) of the SARFAESI Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated: 25th MARCH 2023 **Sd/- Authorized Officer**
Place: Ghaziabad **IndusInd Bank Limited**

"FORM NO. INC-26"
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
BEFORE THE CENTRAL GOVERNMENT
(REGIONAL DIRECTOR, NORTHERN REGION, DELHI)
In the matter of Section 13(4) of the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of
CH2M HILL (INDIA) PRIVATE LIMITED having its Registered Office at **R-27, Pratap Market, Second Floor, Jangpura B, New Delhi-110014**
.............Petitioner/Applicant Company

SHIFTING OF THE REGISTERED OFFICE OF THE COMPANY FROM THE "NATIONAL CAPITAL TERRITORY OF DELHI" TO THE "STATE OF MAHARASHTRA"

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government viz. "Regional Director, Northern Region, Delhi" Ministry of Corporate Affairs under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Tuesday, 14th February, 2023 to enable the Company to change its Registered Office from **"National Capital Territory of Delhi" to the "State of Maharashtra"**

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address, **B-2 wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003.**, within fourteen days of the date of publication of this notice with a copy to the applicant Company/Petitioner at its Registered Office at the address mentioned below:

Regd. Office : R-27, Pratap Market, Second Floor, Jangpura B, New Delhi-110014
For CH2M HILL (INDIA) PRIVATE LIMITED
Sd/-
Date : 24.03.2023 **Suresh Kumar Tulsyani**
Place : Delhi **Director**
DIN: 08086001

प्रतिशत दर ई-निविदा आमंत्रण प्रेस सूचना

भारत के राष्ट्रपति की ओर से कार्यपालक अभियंता (सी), डाक सिविल प्रभाग नई दिल्ली द्वारा निम्न कार्यों के लिए ऑनलाइन प्रतिशत दर (केलोनिवि-7) ई-निविदा आमंत्रित हैः

1) एन.आई.टी. सं.: एनआईटी/ईईपीसीएनडी/2022-23/96 तिथिः 24.3.2023
कार्य का नामः लोधी रोड एचओ बिल्डिंग, दिल्ली में मरम्मत एवं रखरखाव कार्य
अनुमानित लागतः रु. 3462966/-,
धरोहर राशिः रु. 69259/-
पूर्णता अवधिः 03 माह

2. एन.आई.टी. सं.: एनआईटी/ईईपीसीएनडी/2022-23/97, तिथिः 24.03.2023
कार्य का नामः मेघदूत भवन, नई दिल्ली में इंस्पेक्शन क्वार्टर्स का नवीकरण
अनुमानित लागतः रु. 4524759/-,
धरोहर राशिः रु. 90495/-
पूर्णता अवधिः 4 माह

बोली जमा करने की अंतिम तिथिः 5.4.2023 के 18.00 बजे
बोली प्रपत्र तथा अन्य विवरण वेबसाइट **www.dopcivil.euni-wizard.com** से प्राप्त की जा सकती है।

प्रद्युम्न स्टील्स लिमिटेड

सीआईएनः L27109DL1972PLC319974
रजि. कार्यालयः फ्लैट नं. 702, 7वीं मंजिल, कंचनजंगा बिल्डिंग 18, बाराखंबा रोड, नई दिल्ली-110001, फोनः +91 11 23310001-05, ईमेलः hcslndl@yahoo.co.in, वेबसाइटः www.psteelltd.com

आंशिक रूप से भुगतान किए गए इक्विटी शेयरों की जब्ती के लिए सूचना

आपको सूचित किया जाता है कि कंपनी के निदेशक मंडल ने 13 फरवरी, 2023 को हुई अपनी बैठक में उन 14,125 शेयर रखने वाले 18 आंशिक रूप से भुगतान किए गए इक्विटी शेयरधारकों को 'अंतिम अनुस्मारक सह जब्ती नोटिस' जारी करने की मंजूरी दे दी है जिन्होंने रु. 1/- प्रति शेयर की कॉल मनी का भुगतान नहीं किया है। अंतिम अनुस्मारक सह जब्ती नोटिस में उल्लिखित भुगतान की अंतिम तिथि 04.03.2023 थी। इसके बाद, कंपनी के निदेशक मंडल ने शुक्रवार, 24.03.2023 को हुई अपनी बैठक में कहा कि 18 आंशिक रूप से चुकता इक्विटी शेयरधारकों ने 1 रुपये के कॉल मनी का भुगतान नहीं किया है और तदनुसार, बोर्ड ने कंपनी अधिनियम, 2013 के प्रावधानों , इसके तहत बनाए गए नियमों, कंपनी के एसोसिएशन के लेख के अनुसार आंशिक रूप से भुगतान किए गए इक्विटी शेयरों को जब्त करने और अंतिम अनुस्मारक सह जब्ती नोटिस जारी करने की मंजूरी दे दी है। जब्त किए गए शेयरों का विवरण इस प्रकार हैः-

क्रं. सं.	आंशिक रूप से भुगतान किए गए शेयरधारकों की संख्या	ज़ब्त शेयरों की संख्या	राशि (रुपये में)
1.	18	14125	1,27,125

कृपया ध्यान दें कि जब्त किए गए शेयरों की सूची कंपनी की वेबसाइट **www.psteelltd.com** पर उपलब्ध है।

कृते प्रद्युम्न स्टील्स लिमिटेड
हस्ता/-
(मुरारी लाल बिरमीवाला)
निदेशक
डीआईएन : 00642510

दिनांकः 24.03.2023
स्थानः नई दिल्ली

इक्विटास स्मॉल फाइनांस बैंक लिमिटेड

कॉर्पोरेट कार्यालय : नं. 769, स्पेंसर प्लाजा, 4था तल, फेज-II, अन्ना सलाई, चेन्नई, तमिलनाडु-600 002

कब्जा सूचना (नियम 8(1) के अंतर्गत) अचल सम्पत्ति के लिये)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 के 54) के अंतर्गत मै. इक्विटास स्मॉल फाइनांस बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्त्तन) नियमावली के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी नें मांग सूचना जारी कर नीचे वर्णित ऋणधारकों को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि वापस लौटाने का निर्देश दिया था।
चूंकि, नीचे वर्णित ऋणधारक, इस राशि को निर्धारित अवधि में वापस लौटाने में विफल रहें, अतः एतद्द्वारा ऋणधारक, नीचे वर्णित तथा आम जनता को सूचित किया जाता है निर्धारित अवधि में अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्त्तन नियमावली 2002 के नियम 2002 के 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उन्हे प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।
विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय बकाया राशि तथा उस पर आगे का ब्याज तथा अन्य चार्जेज के साथ मै. इक्विटास स्मॉल फाइनांस बैंक लिमिटेड के चार्ज के अधीन होगा।
ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

ऋणधारक(कों) का नाम	प्रतिभूति परिसम्पत्ति का विवरण	मांग सूचना तिथि एवं राशि	कब्जा की तिथि
शाखाः चित्तौडगढ़ एलएएन नं. SECIT0R0224339 **ऋणधारकोंः** श्री राजमल **सह-ऋणधारक,** श्री शिवराज जई, श्री बक्सू लाल, श्रीमती राधा बाई	श्री राजमल, पुत्र मक्शू के स्वामित्व में गैर कृषि भूमि उस पर वर्तमान तथा भविष्य के सभी सुपरस्ट्रक्चर के साथ उक्त सम्पत्ति माप 1900 वर्ग फीट के भीतर अरजी नं. 321, मकान 14, जाटों का मोहल्ला, ग्राम रुपरा, ग्राम पंचायत शादी, पंचायत समिति गंगरार, तहसील गंगरार जिला चित्तौरगढ़ (राज.) में स्थित आवासीय सम्पत्ति के रूप में गैर कृषि सम्पत्ति का सभी भाग तथा हिस्सा। उक्त सम्पत्ति की चौहद्दीः पूर्वः कॉमन रास्ता, पश्चिमः स्वयं की पड़त भूमि, उत्तरः शंकर लाल जाट, दक्षिणः भेरु जी जो गंगरार के उप-पंजीकरण जिला तथा चित्तौरगढ़ (राज.) की पंजीकरण जिला के भीतर स्थित है।	22.11.2022 एवं रु. 508162/-	18.03.2023

तिथि : 25.03.2023 स्थान : राजस्थान
प्राधिकृत अधिकारी, इक्विटॉस स्मॉल फाइनांस बैंक लिमिटेड

वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड

VASTU HOUSING FINANCE
यूनिट 203 और 204, दूसरी मंजिल, "ए" विंग, नवभारत एस्टेट, जकारिया बंदर रोड, सेवरी (पश्चिम), मुंबई 400015, महाराष्ट्र
सीआईएन नं.: U65922MH2005PLC272501

कब्जा-सूचना (अचल संपति के लिए)

जबकि, अधोहस्ताक्षरी वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड के तहत अधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पठित,धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए दिनांक 17 अगस्त 2021 को एक मांग नोटिस जारी कर ऋणी श्री/श्रीमती ऋषभ सिंह भाटिया (आवेदक), श्री/श्रीमती कृतिका अरोड़ा (सह आवेदक) को डिमांड नोटिस में खाता खाता संख्या HL0000000048950 के अंतर्गत मांग नोटिस में उल्लिखित राशि 31-जुलाई-21 के अनुसार रु.1258743/- (रुपये बारह लाख अठावन हजार सात सौ तिरालीस) के ऋण को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर भुगतान करने के लिए कहा गया है।
ऋणियों द्वारा राशि का भुगतान करने में विफल रहने पर, ऋणी, गारंटर और आमजनता को एतद्द्वारा नोटिस दिया जाता है कि अधोहस्ताक्षरी ने उक्त नियमों के नियम 9 के साथ पठित,उक्त अधिनियम की धारा 13(4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए 22 मार्च 2023 को नीचे वर्णित संपत्ति पर भौतिक कब्जा कर लिया है।
विशेष रूप से ऋणी और गारंटर और आम जनता को एतद्द्वारा चेतावनी दी जाती है कि वे उक्त संपत्ति का लेन-देन न करें और संपत्ति के साथ किसी भी तरह का लेन-देन करने पर वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड (गाजियाबाद शाखा) को रुपये रु.1258743/- (रुपये बारह लाख अठावन हजार सात सौ तिरालीस) और उस पर ब्याज, लागत आदि की राशि के प्रभार के अधीन होगा।

अचल संपत्ति का विवरण

फ्लैट न. 07, भूतल, ब्लॉक-इ, अनमोल रेजीडेंसी, खसरा नंबर 13, गांव घिरदारपुर, सुनारसी गौतम बुद्ध नगर, उत्तर प्रदेश -201009।

दिनांक : 25.03.2023 अधिकृत अधिकारी
स्थान : गाजियाबाद वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड

चोलामंडलम इन्वेस्टमेंट एण्ड फाइनेंस कम्पनी लिमिटेड

Chola Enter a better life
कॉर्पोरेट कार्यालय : नं. 2, डेयर हाउस, प्रथम तल, एनएससी बोस रोड, चेन्नई-600 001.
शाखा कार्यालय : 1ला तथा 2सरा तल, प्लॉट नं. 6, मेन पूसा रोड, करोल बाग, नई दिल्ली-110005
सम्पर्क नं. सुधीर तोमर : मोबाइल नं. : 9818460101

अचल सम्पत्तियों की बिक्री हेतु ई-नीलामी बिक्री

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के परन्तुक के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल आस्तियों की बिक्री हेतु ई-नीलामी बिक्री सूचना

एतद्वारा आम जनता को और विशेष रूप से कर्जदार/सह-कर्जदार/बंधककर्ता(ओं) को नोटिस दिया जाता है कि नीचे वर्णित अचल संपत्तियां प्रतिभूत लेनदार के पास गिरवी रखी गई हैं, जिसका सांकेतिक/भौतिक कब्जा चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड जिसे इसके बाद चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के रूप में संदर्भित किया जाएगा, के प्राधिकृत अधिकारी द्वारा लिया गया है। प्रतिभूत संपत्तियों की बिक्री ई-नीलामी के माध्यम से "जहां है जैसे है अधार", "जो है यही है आधार" तथा "जो कुछ भी है वहीं है आधार" के आधार पर की जाएगी।
इसके द्वारा आम जनता को सूचित किया जाता है कि हम वेबसाइट **https://chola-lap-procure247.com/** के माध्यम से सार्वजनिक ई-नीलामी आयोजित करने जा रहे हैं।

क्र. सं.	खाता सं. तथा कर्जदार, सह-कर्जदार, बंधककर्ताओं के नाम	धारा 13(2) के तहत मांग सूचना की तिथि तथा राशि	सम्पत्ति/सम्पत्तियों का विवरण	आरक्षित मूल्य, जमा धरोहर राशि, संविदा वृद्धि राशि (रु. में)	ई-नीलामी की तिथि एवं समय, ईएमडी जमा करने की अन्तिम तिथि, निरीक्षण की तिथि
1.	(ऋण खाता संख्या X0HEELD00001571988) 1. किरण देवी ई-27, सेक्टर-55, नोएडा, उत्तर प्रदेश - 201301 किरण देवी संपत्ति सं. 09, ब्लॉक-ए, सेक्टर - 49, नोएडा, उत्तर प्रदेश - 201301 साथ ही:- किरण देवी पी-73, सेक्टर-11, नोएडा, गौतमबुद्ध नगर, उत्तर प्रदेश- 201301 2. प्रदीप कुमार ई - 27, सेक्टर - 55, नोएडा उत्तर प्रदेश - 201301 प्रदीप कुमार की संपत्ति सं. 09, ब्लॉक-ए, सेक्टर- 49, नोएडा, उत्तर प्रदेश - 201301 साथ ही- प्रदीप कुमार पी-73, सेक्टर-11, नोएडा, गौतमबुद्ध नगर उत्तर प्रदेश - 201301 3. पंकज कुमार आर्य ई-27, सेक्टर - 55, नोएडा, उत्तर प्रदेश - 201301 साथ ही:- पंकज कुमार आर्य प्रॉपर्टी नं. 09, ब्लॉक-ए, सेक्टर - 49 नोएडा, उत्तर प्रदेश - 201301 साथ ही: - पंकज कुमार आर्य पी -73, सेक्टर - 11, नोएडा, गौतमबुद्ध नगर, उत्तर प्रदेश - 201301 4. परवीन आर्य ई-27, सेक्टर - 55, नोएडा, उत्तर प्रदेश - 201301 साथ ही:- परवीन आर्य सम्पत्ति नं. 09, ब्लॉक - ए, सेक्टर - 49 नोएडा, उत्तर प्रदेश - 201301 साथ ही:- परवीन आर्य पी-73, सेक्टर-11, नोएडा, गौतमबुद्ध नगर, उत्तर प्रदेश - 201301	27-12-2022 रु. 3,48,95,328/-	संपत्ति सेक्टर 49, नोएडा, जिला गौतमबुद्ध नगर, उत्तर प्रदेश में ब्लॉक ए में प्लॉट नं. 009 का सम्पूर्ण भाग, माप 326.70 वर्ग मीटर, सीमाएंः पूर्व - 12.00 मीटर चौड़ी सड़क, पश्चिम - प्लॉट नंबर ए - 08, सेक्टर -49, उत्तर - प्लॉट नंबर ए-10, सेक्टर-49, दक्षिण - 45.00 मीटर चौड़ी सड़क	रु. 3,25,00,000 /- रु. 32,50,000/- रु. 1,00,000/-	29.04.2023 को 11.00 बजे पूर्वा. से 1:00 बजे अप. 28.04.2023, 10.00 बजे पूर्वा. से 5.00 बजे अप. अनुमति के अनुसार

1. सभी इच्छुक प्रतिभागी/बोलीदाता कृपया वेबसाइट https://chola-lap.procure247.com/ तथा https://www.cholamandalam.com/auction-notices देखें। विवरण, सहायता, प्रक्रिया तथा ई-नीलामी पर ऑनलाइन प्रशिक्षण के लिए संभावित बोलीदाता सम्पर्क करें : (मुहम्मद रहीस - 81240 00030), Ms.Procure247.; श्री अल्पेश बोरिसा सेल नं. 7046612345/ 9898056524,. ई-मेल आईडी : alpesh@procure247.com, suraj@tender247.com, parin@tender247.com
2. ई-नीलामी में भाग लेने के लिए विस्तृत नियम एवं शर्तों के लिए कृपया देखें : https://chola-lap.procure247.com/ तथा https://www.cholamandalam.com/auction-notices.
यह प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के तहत एक वैधानिक 30 दिनों का बिक्री नोटिस भी है
स्थान : दिल्ली, रा.रा.क्षे. तिथि : 25.03.2023, ह./- अधिकृत प्राधिकारी, चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

इंडसइंड बैंक लिमिटेड

IndusInd Bank
पंजीकृत कार्यालयः 2401, जन. थिम्माया रोड, (कैंटोनमेंट), पुणे-411 001
शाखा कार्यालयः संगम कॉम्प्लेक्स, भू तल, ऑफ. मिर्जा इस्माइल रोड, जयपुर - 302006

मांग सूचना

जबकि, यहां नीचे वर्णित ऋणकर्ताओं/सह-ऋणकर्ताओं ने रिलायंस होम फाइनेंस लिमिटेड ("आरएचएफएल") से वित्तीय सहायता प्राप्त की थी। एसाइमेंट के निम्न वर्णित विलेख के अनुसार, आरएचएफएल ने अंतर्निहित प्रतिभूतियों एवं अन्याधिकारों के साथ वित्तीय परिसंपत्तियों को इंडसइंड बैंक लिमिटेड के पक्ष में हस्तांतरित एवं समनुदेशित अर्थात एसाइंड कर दिया है। इसके बाद, इंडसइंड बैंक लिमिटेड अंतर्निहित प्रतिभूतियों के प्रवर्तन सहित समस्त ऐसे कार्य करने के लिये प्राधिकृत है। हम यह सूचित करते हैं कि वित्तीय सहायता प्राप्त कर चुकने के पश्चात् भी ऋणकर्ताओं/बंधककर्ताओं ने नियत तिथियों के अनुसार ब्याज एवं मूल धनराशियों के प्रतिभुगतान में विभिन्न चूकें कर दी हैं। अतः खाता को वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 ("सरफॉएसि अधिनियम") के अंतर्गत प्राधिकृत अधिकारी के अनुसार भारतीय रिजर्व बैंक के दिशानिर्देशों के अनुसार यहां नीचे अंकित संबंधित तिथियों पर अनिष्पादकारी परिसंपत्ति के रूप में वर्गीकृत कर दिया गया है तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत, यहां इसमें निम्नांकित संबंधित तिथियों पर मांग सूचनायें निर्गत की गयी थीं, जिनमें निम्नलिखित उधारकर्ताओं/बंधककर्ताओं को सूचनाओं में अंकित राशि का सूचनाओं में अंकित राशि पर संविदागत दर पर आकलित भावी ब्याज तथा भुगतान की तिथि तक नियत आकस्मिक व्ययों, लागत, शुल्कों, इत्यादि के साथ, सूचनाओं की प्राप्ति की तिथि से 60 दिवसों के अंदर प्रतिभुगतान करने को कहा गया था।
ऋणकर्ताओं/गारंटरों/बंधककर्ताओं को उनके अंतिम ज्ञात पतों पर सूचनाएं निर्गत की गई थीं जो उन्हें प्राप्त हुए बिना ही वापस लौट आयी थीं और अतएव एतद्द्वारा उन्हें उन सूचनाओं के बारे में इस सार्वजनिक सूचना के माध्यम से सूचित किया जाता है।

ऋणकर्ता का नाम/पता	सूचना, एनपीए की तिथि तथा एसाइमेंट विलेख (डीओए)	ऋण तथा बकाया राशि	प्रतिभूत परिसंपत्तियों का विवरण
1. मनीष कुमार, पी-002, पर्ल अरिहंत, क्रॉसिंग रिपब्लिक, डुंडाहेड़ा, गाजियाबाद, उत्तर प्रदेश-201010 **2. माला शर्मा,** ग्राम गढ़ी चौखंडी, तहसील-दादरी, जनपद गौतम बुद्ध नगर, सेक्टर-66, नोएडा, उत्तर प्रदेश-201301	**सूचना तिथि :** 16-नवं.-22 **एनपीए तिथिः** 06-अक्.-2022 **डीओएः 25-मार्च-19**	ऋण खाता संख्याः RHHLDEL000047242 (PR00765681) **ऋण राशिः रु. 15,07,362/- बकाया राशिः रु. 15,87,612/-** (रुपये पंद्रह लाख सत्तासी हजार छह सौ बारह मात्र) 12 नवंबर 2022 के अनुसार	संपत्ति फ्लैट नंबर पी-002 के समस्त भाग तथा अंश जो भू तल पर, अधिमापन 1525 वर्ग फुट, अधि निर्मित तथा 1225 वर्ग फुट निर्मित क्षेत्रफल, जो "अरिहंत" के रूप में विदित भवन में, प्लॉट नंबर जीएच-6 पर निर्मित, "क्रॉसिंग रिपब्लिक" के रूप में विदित टाउनशिप, ग्राम डुंडाहेड़ा, गाजियाबाद उत्तर प्रदेश में स्थित है।

उपर्युक्त परिस्थितियों के अनुसार एतद्द्वारा उपरोक्त ऋणकर्ताओं, सह-ऋणकर्ताओं को सूचित किया जाता है कि वे ऊपर अंकितानुसार बकाया देयराशियों का भावी ब्याज एवं लागू शुल्कों के साथ इस सूचना के प्रकाशन की तिथि से 60 दिवसों के अंदर भुगतान करें। भुगतान करने में विफल रहने पर इस सूचना की तिथि से 60 दिवसों के समापन के पश्चात् प्रतिभूत परिसंपत्तियों के समक्ष भावी कार्रवाइयां की जाएंगी जिसमें सरफॉएसि अधिनियम की धारा 13(4) और उसके अंतर्गत विरचित लागू नियमावली के अंतर्गत ऋणकर्ताओं एवं बंधककर्ताओं की प्रतिभूत परिसंपत्तियों पर अधिग्रहण करना भी सम्मिलित है।
कृपया विदित हो कि सरफॉएसि अधिनियम की धारा 13(13) के अंतर्गत कोई भी ऋणकर्ता, प्रतिभूत ऋणदाता की पूर्व लिखित सहमति के बिना सूचना में संदर्भित अपनी किसी भी प्रतिभूत परिसंपत्ति को विक्रय, पट्टा के माध्यम से अथवा अन्यथा हस्तांतरित नहीं कर सकेगा।

दिनांकित : 25 मार्च 2023 हस्ता./- (प्राधिकृत अधिकारी)
स्थान : गाजियाबाद इंडसइंड बैंक लिमिटेड

शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड

पंजीकृत कार्यालय : शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड 501, साल्कन ऑरम, जसोला जनपद केन्द्र, नई दिल्ली, दक्षिणी दिल्ली, दिल्ली-110025 तथा
शाखा कार्यालय : शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड, गाजियाबाद, 201015, उत्तर प्रदेश

अचल संपत्तियों के विक्रयार्थ नीलामी-सह-विक्रय सूचना की सार्वजनिक सूचना

परिशिष्ट-IV-ए [नियम 8(6) का प्रावधान देखें]

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(6) के प्रावधान के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत अचल परिसंपत्तियों के विक्रयार्थ खुली नीलामी विक्रय सूचना। एतद्द्वारा जनसाधारण को तथा विशेष रूप में उधारकर्ता(ओं) एवं गारंटर(रों) को सूचित किया जाता है कि प्रतिभूत ऋणदाता के पास बंधककृत/प्रभारित निम्न विवरणित अचल सम्पत्तियां, जिनका भौतिक अधिग्रहण षिवालिक स्मॉल फाइनेंस बैंक लिमिटेड के प्राधिकृत अधिकारी, प्रतिभूत ऋणदाता द्वारा कर लिया गया है, उनका **विक्रय 20-03-2023 को "जैसी हैं जहां हैं", "जैसी हैं जो हैं" तथा "वहां जो कुछ भी हैं" आधार** पर किया जाएगा। यह विक्रय, **1. लेट इस्लाम पुत्र अजीज (उधारकर्ता),** पताः मकान नं. 48, केला भट्टा, गाजियाबाद, यूपी-201009, **2. सहाना बेगम** पत्नी इस्लाम (सह-उधारकर्ता एवं बंधककर्ता), पताः मकान नं. 48, केला भट्टा, गाजियाबाद, यूपी-201009, **3. मोह. यामीन पुत्र समसुद्दीन** (गारंटर), पताः मकान नं. 78, गली नं. **4, इस्लाम नगर,** गाजियाबाद, यूपी-201015 की ओर से शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड प्रतिभूत ऋणदाता को देय-भुग्तेय 27-12-2019 के अनुसार **रु. 7,79,915.31/- (रुपये सात लाख उन्यासी हजार नौ सौ पंद्रह एवं इकतीस पैसे मात्र)** की एक राशि तथा उक्तावधि के पश्चात् राशि पर नियत ब्याज व शुल्कों की वसूली करने हेतु किया जायेगा।
आरक्षित मूल्य रु. 26,50,000/- (रुपये छब्बीस लाख पचास हजार मात्र) होगा तथा धरोहर राशि जमा बोली राशि की 10 प्रतिशत अर्थात् रु. 2,65,000/- (रुपये दो लाख पैंसठ हजार मात्र) होगी। बाद की राशि 28-04-2023 को सायं 5 बजे तक अथवा इस से पूर्व बैंक में जमा की जानी है, जिसके विवरण यहां इसमें नीचे दिये गये हैं :-

उधारकर्ता(ओं)/ गारंटर(ओं) के नाम	मांग सूचना तिथि तथा मांग सूचना के अनुसार बकाया राशि	अचल संपत्तियों का विवरण	आरक्षित मूल्य	धरोहर राशि जमा (धराज)
लेट इस्लाम पुत्र अजीज (उधारकर्ता), पताः मकान नं. 48, केला भट्टा, गाजियाबाद, यूपी-201009, **2. सहाना बेगम** पत्नी इस्लाम (सह-उधारकर्ता एवं बंधककर्ता), पताः मकान नं. 48, केला भट्टा, गाजियाबाद, यूपी-201009, **3. मोह. यामीन पुत्र समसुद्दीन (गारंटर),** पताः मकान नं. 78, गली नं. 4, इस्लाम नगर, गाजियाबाद, यूपी-201015 **(ऋण खाता सं. 101541007437)**	27-12-2019 रु. 7,79,915.31/- (रुपये सात लाख उन्यासी हजार नौ सौ पंद्रह एवं इकतीस पैसे मात्र)	अचल संपत्तियों के समस्त भाग तथा अंश, जिसका पता-आवासीय भूखंड पर साम्यापूर्ण बंधक, क्षेत्र माप 29.26 वर्ग मीटर जो भूखंड नं. 1015, ग्राम-केला भट्टा, जनपद-गाजियाबाद (उ.प्र.) में स्थित तथा बही नं. 1, जिल्द नं. 3704, पृष्ठ नं. 315 से 354, क्रमांक 5712 के द्वारा उप-पंजीयक कार्यालय में दिनांक 26-06-2013 को पंजीकृत है।	रु. 26,50,000/- (रुपये छब्बीस लाख पचास हजार मात्र)	**आरक्षित मूल्य का 10 प्रतिशत अर्थात् रु. 2,65,000/- (रुपये दो लाख पैंसठ हजार मात्र)**

अचल संपत्तियों के निरीक्षण की तिथि : 26 अप्रैल 2023 को, 13.00 बजे - 14.00 बजे
बोली खोलने की नीलामी तिथि एवं समय : 28 अप्रैल 2023 को, 13.00 बजे से 14.00 बजे
प्रस्तावों/धराज को जमा करने की अंतिम तिथि : 27 अप्रैल 2023 को 5.00 बजे तक

विक्रय के विस्तृत नियमों तथा शर्तों के लिये कृपया शिवालिक स्मॉल फाइनेंस बैंक, प्रतिभूत ऋणदाता की वेबसाइट https://shivalikbank.com/auction_of_bank_properties.php में उपलब्ध कराये गये लिंक का संदर्भ ग्रहण करें।
विक्रय के महत्वपूर्ण नियम तथा शर्तें :-

(1) संपत्ति का विक्रय "जैसी हैं जहां हैं, वहां जो कुछ भी हैं तथा बिना संसाधनगत वसूली" के आधार पर किया जा रहा है क्योंकि विक्रय किसी भी आश्वासन एवं क्षतिपूर्ति के है।
(2) संपत्ति/प्रलेखों का निरीक्षण बैंक के प्राधिकृत अधिकारी के साथ ऊपर दी गई तिथि एवं समय पर किया जा सकता है।
(3) विक्रय के समस्त सामान्य नियमों तथा शर्तों से समाविष्ट बोली प्रलेख/प्रपत्र यहां इसमें ऊपर वर्णित बैंक के शाखा कार्यालय में किसी भी कार्यदिवस पर कार्यालय समय के दौरान प्राधिकृत अधिकारी से प्राप्त किये जा सकते हैं। इच्छुक बोलीदाताओं को निर्धारित बोली प्रपत्र पर अपनी मोहरबंद बोलियां बैंक के प्राधिकृत अधिकारी के पास भेजनी होंगी।
(4) मोहरबंद लिफाफे में जमा की जानेवाली बोली में, नीलामी संपत्ति हेतु बोली का उल्लेख किया गया हो तथा बोली, धराज (बोली राषि की 10 प्रतिषत के रूप में) के साथ "षिवालिक स्मॉल फाइनेंस बैंक लिमिटेड" के पक्ष में आहरित एवं गाजियाबाद में भुग्तेय डिमांड ड्राफ्ट द्वारा संलग्न कर 27 अप्रैल 2023 को 5.00 बजे तक अथवा इस तिथि से पूर्व बैंक के ऊपर वर्णित शाखा कार्यालय में जमा करनी होगी। बोलियां जो भरी नहीं गई होंगी अथवा अंतिम तिथि एवं समय के उपरान्त प्राप्त की गईं बोलियां अवैध मानी जाएंगी तथा उन्हें तद्नुसार निरस्त कर दिया जायेगा। धराज पर कोई ब्याज देय नहीं होगा। बोलीदाता द्वारा एक बार बोली जमा कर दिये जाने पर उसे वापस नहीं लिया जा सकता।
(5) मोहरबंद बोलियां 28 अप्रैल 2023 को 11.00 बजे - 13.00 बजे बैंक के उक्त वर्णित शाखा कार्यालय में उस समय उपस्थित रहनेवाले बोलीदाताओं की उपस्थिति में खोली जाएंगी तथा उसके पश्चात् योग्य बोलीदाताओं को प्राधिकृत अधिकारी के विवेक पर, प्रस्तावगत मूल्य बढ़ाने के लिए पारस्परिक बोलीदान में भागीदारी करने का एक अवसर प्रदान किया जा सकता है।
(6) जमा किया जानेवाला बोली मूल्य, आरक्षित मूल्य से अधिक होगा तथा बोलीदाता को आगे रु. 50,000/- के गुणक में अपने प्रस्ताव को बढ़ाना होगा। सम्पत्ति को प्राधिकृत अधिकारी द्वारा निर्धारित आरक्षित मूल्य से कम पर नहीं बेचा जाएगा।
(7) सफल बोलीदाता से अपेक्षा की जाती है कि वह विक्रय मूल्य की 25 प्रतिषत रकम (धराज सहित) का जमा भुगतान तत्काल अधिकतम अगले कार्यदिवस तक षिवालिक स्मॉल फाइनेंस बैंक लिमिटेड के पक्ष में आहरित गाजियाबाद में भुग्तेय डिमांड ड्राफ्ट द्वारा करें तथा विक्रय मूल्य की शेष राशि का भुगतान सफल बोलीदाता को, बैंक द्वारा विक्रय की अभिपुष्टि की तिथि से 15 दिवसों के अंदर, करना होगा। इच्छुक बोलीदाताओं द्वारा भुगतान की गई धराज और विक्रय मूल्य पर कोई ब्याज देय नहीं होगा। यदि सफल बोलीदाता विक्रय के नियमों का पालन नहीं करता है अथवा कोई चूक करता है, तो धराज की जमा अथवा इसका 25 प्रतिषत, जैसा भी मामला हो, बैंक द्वारा जब्त कर लिया जायेगा।
(8) बैंक जो है वह प्रस्तावित सम्पत्ति के संदर्भ में, किसी प्राधिकरण से अथवा लागूरत् किसी अन्य विधि के अंतर्गत, किसी अनुमति/एनओसी अथवा किसी अन्य देयराषि अर्थात् बकाया जल/विद्युत देयताएं, सम्पत्ति कर, नगरपालिका/पंचायत कर या अन्य प्रभार, यदि कोई, की अधिप्राप्ति का कोई उत्तरदायित्व नहीं लेता।
(9) सफल बोलीदाता जो है वो किसी विकास प्राधिकरण की बकाया देयराशियों, यदि कोई/नगर निगम अथवा किसी अन्य प्राधिकरण/एजेंसी को भुग्तेय कर/यूटिलिटी बिल तथा 'विक्रय प्रमाणपत्र' के पंजीकरण हेतु स्टांप शुल्क/पंजीकरण शुल्क इत्यादि भुगतानयोग्य शुल्कों सहित समस्त व्ययों के भुगतान वहन करेगा।
(10) प्राधिकृत अधिकारी के पास बिना कोई कारण बताए किसी अथवा समस्त प्रस्तावों/बोलियों को स्वीकार या अस्वीकार करने अथवा विक्रय को स्थगित/निरस्त करने या किसी किसी पूर्व सूचना के बिना ही विक्रय के किसी नियम को संषोधित करने का पूर्णाधिकार तथा विवेकाधिकार सुरक्षित है।
(11) एक बार बोलियों को लगाने के बाद उन्हें निरस्त अथवा वापस नहीं किया जा सकेगा।
(12) अपने सर्वोत्तम ज्ञान एवं जानकारी के अनुसार बैंक, बैंक को छोड़कर, विक्रय की जानेवाली सम्पत्ति पर किसी भारग्रस्तता के बारे में अवगत नहीं है। इच्छुक पक्षकारों को अपनी संतुष्टि के अनुसार सम्पत्ति पर अपना स्वयं का आकलन कर लेना चाहिए। बैंक किसी भी प्रकार से उपर्युक्त सम्पत्ति की उपयुक्तता/हकदारी के संबंध में गारंटी नहीं देता अथवा कोई अभिवेदन प्रकट नहीं करता। किसी अन्य जानकारी के लिए, प्राधिकृत अधिकारी को, उपर्युक्त सम्पत्ति के संदर्भ में सरकार अथवा किसी व्यक्ति को देय किसी प्रभार, धारणाधिकार, भारग्रस्तता, सम्पत्ति कर अथवा किसी अन्य देय के लिए उत्तरदायी नहीं ठहराया जा सकेगा। एतद्द्वारा उधारकर्ता(ओं)/बंधककर्ता(ओं)/गारंटर(रों) को सूचित किया जाता है कि वे विक्रय कार्यवाही के समय पर व्यक्तिगत रूप में उपस्थित रहें तथा वे विक्रय के नियमों एवं शर्तों के विवरणों के अनुसार यहां इसमें ऊपर विवरणितानुसार अचल सम्पत्ति को क्रय करने के लिए इच्छुक क्रेताओं/खरीददारों को अपने साथ ला सकते हैं।
(13) अचल सम्पत्ति का विक्रय सर्वोच्च बोलीदाता को किया जायेगा। हालांकि अधोहस्ताक्षरकर्ता के पास, यदि वे अनिवार्य समझते हैं, परस्पर बोलीदान की अनुमति प्रदान करने का पूर्ण विवेकाधिकार सुरक्षित है।
(14) बैंक, बैंक की जानकारी से बाहर की सम्पत्ति पर निर्धारित किसी देयता के लिए उत्तरदायी नहीं है।
(15) उधारकर्ता(ओं)/बंधककर्ता(ओं)/गारंटर(रों) को एतद्द्वारा **सरफॉएसि अधिनियम के नियम 6(2), 8(6) एवं 9(1) के अंतर्गत 30 दिवसीय सांविधिक सूचना दी जाती है** कि वे समाचारपत्र के क्रमशः हिंदी एवं अंग्रेजी संस्करण में प्रकाशित इस सूचना की तिथि से तीस दिवसों के अंदर अद्यतन ब्याज एवं व्ययों के साथ ऊपर अंकितानुसार बकाया देयराशियों अपनी देयताओं का पूर्ण भुगतान करें। भुगतान करने में विफल रहने की स्थिति में प्रतिभूत परिसंपत्ति को ऊपर वर्णित नियमों एवं शर्तों के अनुसार बेच दिया जायेगा। यदि यहां अंग्रेजी एवं देषी भाषा के समाचार-पत्रों में विक्रय सूचना के प्रकाषनों के मध्य कोई अंतर होता है तो ऐसी स्थिति में अंग्रेजी समाचार-पत्र देषी भाषा के समाचार-पत्र का अधिक्रमण करेगा तथा इसे ही अंतिम प्रति के रूप में माना-विचारा जाएगा, इस प्रकार प्रकाषन अस्पष्टता दूर होगी। यदि उधारकर्ता/गारंटर/बंधककर्ता, बैंक को देय राषि का विक्रय की तिथि से पूर्व पूर्ण भुगतान कर देते हैं तो नीलामी को रोक दिया जायेगा। हालांकि ऐसी स्थितियों में, सूचना में बकाया राषि पर ऋण प्रलेखानुसार, राषि के वसूल होने तक देय एवं भुगतानयोग्य भावी ब्याज, आकस्मिक व्यय, लागत, इत्यादि लागू अनुसार प्रभारित होंगे।
(16) प्राधिकृत अधिकारी का निर्णय अंतिम, बाध्यकारी एवं प्रश्नातीत है। बोली जमा कर चुके सभी बोलीदाताओं के बारे में यह माना जायेगा कि उन्होंने नीलामी विक्रय के नियमों एवं शर्तों को पढ़ व समझ लिया है तथा वे उन पर बाध्यकारी हैं।
(17) विवरणों, सहायता, प्रक्रिया एवं बोलीदान के लिये प्रस्तावित बोलीदातागण **श्री सनी गुप्ता, संपर्क नं. 9211632343** से संपर्क कर सकते हैं।

1. कृपया ध्यान दें कि प्रतिभूत ऋणदाता, बैंक सभी उधारकर्ताओं/सह-उधारकर्ताओं/गारंटरों/बंधककर्ताओं को उनके पतों पर डाक द्वारा विक्रय सूचना निर्गत करने जा रहे हैं। यदि यह सूचना किसी भी पक्ष द्वारा प्राप्त नहीं की जाती है, तो विक्रय सूचना के इस प्रकाशन को सूचना-प्राप्ति के वैकल्पिक माध्यम के रूप में माना जा सकता है।
2. उधारकर्ता/सह-उधारकर्तागण/गारंटरगण/बंधककर्तागण को भी एतद्द्वारा सूचित किया जाता है कि उन्हें इस प्रकाशन के 15 दिनों के अंदर पूर्व अनुमति के साथ, उपरोक्त परिसरों के अंदर/बैंक की अभिरक्षा में पड़े अपने घरेलू सामानों, यदि कोई हो, की सुपुर्दगी अवश्य लेनी होगी। ऐसा न करने पर बैंक का उन सामानों के संबंध में कोई उत्तरदायित्व/जवाबदेही नहीं होगी और वह उधारकर्ता/सह-उधारकर्ताओं/गारंटरों/बंधककर्ताओं के जोखिम पर उनका निस्तारण करेगा और इनके विक्रय से होनेवाली आय को बकाया राशि में समायोजित करेगा।
3. यदि किसी भी कारण, चाहे जो कुछ भी हो, से नीलामी विफल हो जाती है तो कंपनी, सरफॉएसि अधिनियम 2002 के तहत अधिदेशित प्रावधानों के अनुसार निजी संधि के माध्यम से उपरोक्त बंधककृत संपत्तियों को बेचने के लिए स्वतंत्र होगी।

दिनांक : 23-03-2023 स्थान : गाजियाबाद हस्ता./- प्राधिकृत अधिकारी, शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड

डीसीबी बैंक लिमिटेड

DCB BANK
7/56, 'ए' सेट हाउस, देशबंधु गुप्ता रोड़, करोल बाग, नई दिल्लीः 110005

परिशिष्ट-IV [देखें नियम 8(1)]
कब्जा सूचना
(अचल सम्पत्ति के लिये)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 के अंतर्गत डीसीबी बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के (नियम 3) के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 24.01.2020 जारी कर संगीता तथा मनोज कुमार को उक्त सूचना की प्राप्ति तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 09,22,266/- (रु. नौ लाख बाईस हजार दो सौ छियासठ मात्र) वापस लौटाने का निर्देश दिया था।
ऋणधारक/सह-ऋणधारक/गारंटर इस राशि को वापस लौटाने में विफल रहें, अतः एतद्द्वारा ऋणधारक/सह-ऋणधारक/गारंटर तथा आम जनता को सूचित किया जाता है कि आज, 20 मार्च, 2023 को अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्त्तन नियमावली 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उन्हे प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।
विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जात है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी का किसी भी तरह का व्यवसाय रु. 15,10,904/- तथा उस पर ब्याज के लिये डीसीबी बैंक लिमिटेड के चार्ज के अधीन होगा।
ऋणधारक का ध्यान प्रतिभूति परिसम्पत्तियों को विमोचित करने के लिये उपलब्ध समय के संदर्भ में अधिनियम की धारा (8) प्रावधानों के प्रति आकृष्ट की जाती है।

अचल सम्पत्ति का विवरण

खसरां नं. 91 मौजा खेराई, ताज गंज वार्ड, आगरा, उत्तर प्रदेश-282001 में मकान।

हस्ता./-
तिथिः 25.03.2023 प्राधिकृत अधिकारी
स्थानः आगरा डीसीबी बैंक लिमिटेड

डीसीबी बैंक लिमिटेड

DCB BANK
7/56, 'ए' सेट हाउस, देशबंधु गुप्ता रोड़, करोल बाग, नई दिल्लीः 110005

परिशिष्ट-IV [देखें नियम 8(1)]
कब्जा सूचना
(अचल सम्पति के लिये)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 के अंतर्गत डीसीबी बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के (नियम 3) के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 23.11.2019 जारी कर कुसुम शर्मा तथा सुशील कुमार को उक्त सूचना की प्राप्ति तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 10,67,246/- (रु. दस लाख सडसठ हजार दो सौ छियालिस मात्र) वापस लौटाने का निर्देश दिया था।
ऋणधारक/सह-ऋणधारक/गारंटर इस राशि को वापस लौटाने में विफल रहें, अतः एतद्द्वारा ऋणधारक/सह-ऋणधारक/गारंटर तथा आम जनता को सूचित किया जाता है कि आज, 20 मार्च, 2023 को अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्त्तन नियमावली 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उन्हे प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।
विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जात है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय रु. 18,02,386/- तथा उस पर ब्याज के लिये डीसीबी बैंक लिमिटेड के चार्ज के अधीन होगा।
ऋणधारक का ध्यान प्रतिभूति परिसम्पत्तियों को विमोचित करने के लिये उपलब्ध समय के संदर्भ में अधिनियम की धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

अचल सम्पत्ति का विवरण

सम्पत्ति सं. 18, पार्ट चारुल एन्क्लेव, खसरा नं. 86, मौजा-खरई आगरा, उत्तर प्रदेश-282001 में शामिल सम्पत्ति का सभी भाग तथा हिस्सा।

हस्ता./-
तिथिः 25.03.2023 प्राधिकृत अधिकारी
स्थानः आगरा डीसीबी बैंक लिमिटेड

दक्षिण रेलवे

थिरुवनंतपुरम मंडल
निविदा सूचना सं.: एसआर-टीवीसी एसएंडटी (टेण्ड)/3/2023/04 तिथि 23.03.2023

भारत के राष्ट्रपति की ओर से वरिष्ठ मंडल सिग्नल एवं दूरसंचार अभियंता, दक्षिण रेलवे, थिरुवनंतपुरम-14 द्वारा निम्न कार्यों के लिये ई-निविदा आमंत्रित हैः

क्रम सं.	निविदा सं.	कार्य का नाम
1.	TVC-SNT-SIG-22-23-17	ईआरएसडी-आईपीएन खंड के बीच फ्रेईट ट्रेनों की गति बढ़ाने के सिलसिले में एसएंडटी व्यवस्था का प्रावधान
2.	TVC-SNT-SIG-22-23-18	टीवीसी मंडल में विभिन्न स्टेशनों पर दोषयुक्त तथा अत्यंत पुराने सिग्नलिंग गिअर्स का विस्थापन।

क्रम सं.	नगदी मूल्य (लगभग)	धरोहर राशि भुगतान (रु.)	निविदा प्राप्ति की अंतिम तिथि	पूर्णता अवधि
1.	61,35,182.83	1,22,700/-	17.4.2023 के 14.00 बजे	3 माह
2.	45,58,694.79	91,200/-	17.4.2023 के 14.00 बजे	8 माह

सम्पूर्ण विवरण एवं निविदा दस्तावेज **www.ireps.gov.in** पर उपलब्ध है।

Follow us on: twitter.com/GMSRailway

डीसीबी बैंक लिमिटेड

DCB BANK
7/56, 'ए' सेट हाउस, देशबंधु गुप्ता रोड़, करोल बाग, नई दिल्लीः 110005

परिशिष्ट-IV [देखें नियम 8(1)]
कब्जा सूचना
(अचल सम्पत्ति के लिये)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 के अंतर्गत डीसीबी बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित(प्रवर्तन) नियमावली, 2002 के (नियम 3) के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 28.12.2022 जारी कर श्री पंकज कुमार, सुखदेव प्रसाद, अंजू कुमावत, एस.पी. एण्टरप्राईजेज तथा बी.एस. एण्टरप्राईजेज को उक्त सूचना की प्राप्ति तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 98,10,269.32/- (रु. अन्ठानवे लाख दस हजार दो सौ उन्हत्तर एवं पैसे बत्तीस मात्र) वापस लौटाने का निर्देश दिया था।
ऋणधारक/सह-ऋणधारक/गारंटर इस राशि को वापस लौटाने में विफल रहें, अतः एतद्द्वारा ऋणधारक/सह-ऋणधारक/गांरटर तथा आम जनता को सूचित किया जाता है कि आज, 21 मार्च, 2023 को अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्त्तन नियमावली 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उन्हे प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।
विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी का किसी भी तरह का व्यवसाय रु. 1,04,50,785.17/- तथा उस पर ब्याज के लिये डीसीबी बैंक लिमिटेड के चार्ज के अधीन होगा।
ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिये उपलब्ध समय के संदर्भ में अधिनियम की धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

अचल सम्पत्ति का विवरण

सम्पत्ति सं. 870, पुराना नं. 563, वार्ड नं. 18, खसरा नं. 2373 में मॉडल टाउन, झज्जर, हरियाणा-124507 में शामिल सम्पत्ति का सभी भाग तथा हिस्सा।

हस्ता./-
तिथिः 25.03.2023 प्राधिकृत अधिकारी
स्थानः हरियाणा डीसीबी बैंक लिमिटेड

संशोधित प्रपत्र जी (तृतीय)

गुड़गांव मे फार्मास्यूटिकल्स, मेडिसीन्स तथा ड्रग्स कार्यों में ट्रेडिंग में प्रचालन कर रही एसएनएस लैबोरेटरीज लिमिटेड के लिए

अभिरुचि की अभिव्यक्ति के लिये आमंत्रण भारत दिवाला तथा दिवालिया मंडल (कॉर्पोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के विनियमन 36ए(1) के अंतर्गत

संबंधित विवरण

1.	पैन/सिन/एलएलपी नं. के साथ कॉर्पोरेट डेब्टर का नाम	एसएनएस लैबोरेटरीज लिमिटेड CIN: L85110HR1985PLCO22029
2.	पंजीकृत कार्यालय का पता	ऑफिस नं. 322, 3रा तल, एस.एस.प्लाजा, कॉमर्शियल कॉम्प्लेक्स, मेफिल्ड गार्डन, सेक्टर-47, गुड़गाँव-122001, हरियाणा, भारत
3.	वेबसाइट का यूआरएल	कॉर्पोरेट ऋणधारक की वेबसाइट मौजूद नहीं है।
4.	उस स्थान का विवरण जहां अधिसंख्य निर्धारित परिसम्पत्तियां अवस्थित है	कॉर्पोरेट ऋणधारक के नवीनतम उपलब्ध वित्तीय विवरणों के अनुसार कोई निर्धारित परिसम्पत्ति नहीं है।
5.	मैन उत्पादों/सेवाओं की संस्थापित क्षमता	निल, क्योंकि एफवाई 2021-22 तथा 2020-21 के दौरान कोई प्रचालन नहीं हुआ।
6.	पिछले वित्त वर्ष में बिक्री की गई मुख्य उत्पादों/सेवाओं की मात्रा एवं मूल्य	निल, क्योंकि एफवाई 2021-22 तथा 2020-21 के दौरान कोई प्रचालन नहीं हुआ।
7.	कर्मचारियों/कर्मियों की संख्या	निल
8.	पिछले दो वर्षों के उपलब्ध वित्तीय विवरणों (अनुसूची के साथ), क्रेडीटरों की सूची, प्रक्रिया के परवर्ती कार्यक्रमों के संबंधित तिथियों सहित विस्तृत विवरण उपलब्ध हैः	विवरण गोपनीयता के वचन को जमा कर nazim@mnkassociates.com; cirp.snslaboratories@gmail.com पर ई-मेल भेजकर प्राप्त की जा सकती है।
9.	संहिता की धारा 25(2)(h) के अंतर्गत प्रस्ताव आवेदकों की पात्रता उपलब्ध हैः	पात्रता मानदंडः क) एफवाई 2021-2022 अथवा उसके बाद के नवीनतम अंकेक्षित वित्तीय विवरणों के अनुसार आईएनआर 10,00,000/- (दस लाख) की न्यूनतम शुद्ध सम्पत्ति। ख) परिसम्पत्ति पुनर्निर्माण कम्पनी के मामले में एफवाई 2021-22 अथवा उसके बाद के लिये नवीनतम अंकेक्षित वित्तीय विवरणों के अनुसार आईएनआर 100,00,00,000/- (रु. एक सौ करोड़ मात्र) की न्यूनतम परिसम्पत्ति। ग) यदि धारक कम्पनी, सहायक कम्पनी अथवा समूह की कम्पनी सहित किसी कम्पनी की खाता 12 महीने से कम की अवधि में एनपीए के रूप रही हो तो धारक कम्पनी, सहायक कम्पनी अथवा समूह की कम्पनी सहित उक्त कम्पनी प्रस्ताव योजना जमा करने के लिये अयोग्य होगी। घ) एफवाई 2020-21 अथवा उसके बाद नवीनतम अंकेक्षित वित्तीय विवरणों एवं/अथवा आय कर रिटर्न एवं/अथवा जीएसटी रिटर्न्स (यदि लागू हो) दाखिल करने में कम्पनी की ओर से कोई चूक नहीं हो। अधिक विवरण ईमेलः nazim@mnkassociates.com, cirp.snslaboratories@gmail.com पर ईमेल भेजकर मांगी जा सकती है।
10.	अभिरुचि की अभिव्यक्ति प्राप्ति की अंतिम तिथि	09.04.2023
11.	संभावित प्रस्ताव आवेदकों की अस्थाई सूची जारी करने की तिथि	19.04.2023
12.	अस्थाई सूची के प्रति आपत्तियां जमा करने की अंतिम तिथि	24.04.2023
13.	ईओआई जमा करने के लिये प्रॉसेस ईमेल आईडी	cirp.snslaboratories@gmail.com nazim@mnkassociates.com

हस्ता./-
एसएनएस लैबोरेटरीज लिमिटेड
मोह. नाजिम खान, प्रस्तावकर्मी
आईपी पंजी. सं.: IBBI/IPA-002/IP-N-N00076/2017-18/10207
एएफए की वैधताः 11.11.2023 तक
पताः एमएनके हाउस, 9ए/9-10, बेसमेन्ट, पूर्वी पटेल नगर, नई दिल्ली-110008
ई-मेल : nazim@mnkassociates.com, cirp.snslaboratories@gmail.com
टेली : +91-11-45095230

तिथिः 24.03.2023
स्थानः नई दिल्ली